

HIGH COURT FOR THE STATE OF TELANGANA :: HYDERABAD

ROC No. 123 /SO/2020

Date:20.01.2020

CIRCULAR No. 01 /2020

Sub: High Court for the State of Telangana – Declaration of general holiday/local holiday for all the Subordinate Courts during Bye-election to the Legislative Assembly Constituencies/Parliamentary Constituencies /Municipal/Local Bodies and in the event of happening of natural calamities such as floods etc., - Reiteration of earlier instructions – Reg.

- Ref:1) High Court's Circular Roc.No.5996/E1/2001, Dt.20.12.2001.
2) High Court's Circular Roc.No.1485/SO/2009, Dt.03.12.2009.
3) High Court's Circular Roc.No.4122/SO-1/2015, Dt.01.09.2015.

Attention is invited to the High Court's circulars read above (copies enclosed), wherein the High Court has authorized all Unit Heads to declare general holiday/local holiday to all or any Subordinate Courts in their Unit only on the dates of elections or Bye-elections to the Legislative Assembly Constituencies /Parliamentary Constituencies /Municipal/Local Bodies, and also only in the event of happening of natural calamities such as floods etc., as the case may be , depending upon the need and exigency, under intimation to the High Court.

The Registry is receiving telephone calls from the Subordinate Courts, as to the action to be taken in view of the coming Municipal and Local Body elections in the State.

Taking the same into consideration, the High Court is hereby reiterating the instructions issued in the circulars Roc.No.5996/E1/2001, Dt.20.12.2001, Roc.No.1485/SO/2009, Dt.03.12.2009 and Roc.No.4122/SO-1/2015, Dt.01.09.2015.

Therefore, all the Unit Heads are hereby informed that they are only authorized to declare holiday strictly as per the instructions contained in the said circulars mentioned supra. They are not authorized to declare holiday on any other occasion without prior permission of the Hon'ble High Court.

Acknowledge the receipt of the circular.


REGISTRAR GENERAL
20.01.2020

To

1. The Prl. Secretary to the Hon'ble the Chief Justice (with a request to place before the Hon'ble the Chief Justice, for His Lordship's kind perusal)
2. All the Personal Secretaries to the Hon'ble Judges (with a request to place before the Hon'ble Judges, for their Lordship's kind perusal)
3. All the Registrars, High Court for the State of Telangana, Hyderabad.
4. All the Unit Heads in the State.
5. The Chief Judge, City Civil Court, Hyderabad.
6. The Chief Judge, City Small Causes Court, Hyderabad.
7. The Metropolitan Sessions Judge, Hyderabad.
8. The Director, Telangana State Judicial Academy, Hyderabad.
9. The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
10. The Director, Mediation and Arbitration Centre, High Court for the State of Telangana.
11. The Secretary, High Court Legal Services Committee, Hyderabad.
12. All the Officers, High Court for the State of Telangana, Hyderabad.
13. The Section Officers, B.Spl. Section, E Section, C Section and Establishment Section, High Court for the State of Telangana, Hyderabad.

**HIGH COURT OF JUDICATURE AT HYDERABAD FOR THE STATE OF
TELANGANA AND THE STATE OF ANDHRA PRADESH**

ROC.NO.4122/SO-1/2015

DATED:01.09.2015

CIRCULAR

Sub: High Court of Judicature at Hyderabad – Declaration of general holiday/local holiday for all the Subordinate Courts during Bye-election to the Legislative Assembly Constituencies/Parliamentary Constituencies/Municipal/Local Bodies – Strict instructions – Issued.

Read: 1. High Court's Circular Roc.No.5996/E1/2001, Dt.20.12.2001.
2. High Court's Circular Roc.No.1485/SO/2009, Dt.03.12.2009.

Attention is invited to the High Court's circulars read above dt.20.12.2001 and dt.03.12.2009, wherein the High Court has authorized all Unit Heads to declare general holiday/local holiday to all or any Subordinate Courts in their Unit only on the dates of elections or Bye-elections to the Legislative Assembly Constituencies/Parliamentary Constituencies/Municipal/Local Bodies, and also only in the event of happening of natural calamities such as floods etc., as the case may be, depending upon the need and exigency, under intimation to the High Court.

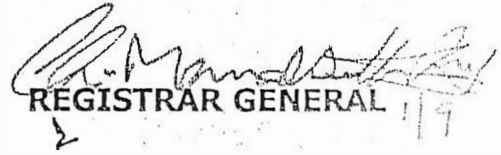
However, one instance came to the notice of the High Court that one of the Unit Heads in the State of Andhra Pradesh has declared local holiday on two days to the Courts by deviating from the instructions issued by the High Court and contrary to the above circular instructions issued by the Hon'ble High Court, for other purpose i.e., declaring the surrounding area of the Court as non-traffic zone during Godavari Pushkarams by violating the High Court orders. It resulted in causing loss of Two Judicial working days.

Taking the same into consideration, the High Court is hereby reiterating the instructions issued in the circular in Roc.No.5996/E1/2001, dt.20.12.2001 and the instructions issued in Circular Roc.No.1485/SO/2009, dt.03.12.2009:

All the Unit Heads are hereby informed that they are only authorized to declare holiday only during the circumstances mentioned in Roc.No.5996/E1/2001, dt.20.12.2001 and Roc.No.1485/SO/2009, dt.03.12.2009, strictly as per the instructions contained in the said circulars. They are not authorized to declare holiday on any other occasion without prior permission of the Hon'ble High Court.

The above instructions shall be scrupulously followed.

Acknowledge the receipt of the circular.


REGISTRAR GENERAL 117

To

- 1) The Principal Secretary to the Hon'ble the Acting Chief Justice (with a request to place before the Hon'ble the Acting Chief Justice for His Lordship's kind perusal)
- 2) All the Personal Secretaries to the Hon'ble Judges (with a request to place before the Hon'ble Judges for their Lordship's kind perusal)
- 3) All the Registrars, High Court of Judicature at Hyderabad.
- 4) All the Unit Heads in the State of Telangana and State of Andhra Pradesh.
- 5) The Chief Judge, City Civil Court, Hyderabad.
- 6) The Chief Judge, City Small Causes Court, Hyderabad.
- 7) The Metropolitan Sessions Judge, Hyderabad.
- 8) The Director, A.P. Judicial Academy, Secunderabad.
- 9) The Member Secretary, A.P. State Legal Services Authority, Hyderabad.
- 10) The Member Secretary, Telangana State Legal Services Authority, Hyderabad.
- 11) The Secretary, High Court Legal Services Committee, Hyderabad.
- 12) All the Officers, High Court of Judicature at Hyderabad.
- 13) The Section Officers, B.Spl.Section, E-Section and Establishment Section.

HIGH COURT OF ANDHRA PRADESH ::HYDERABAD

ROC.NO.1485/SO/2009

DE:03.12.2009

CIRCULAR

Sub: Authorization to Prl. District & Sessions Judges to declare a general holiday/local holiday for all the Subordinate Courts during Bye-election to the Legislative Assembly Constituencies/Parliamentary Constituencies/Municipal/Local Bodies etc. — Instructions issued.

Ref: High Court's Circular Roc.No.5996/E1/2001, dated 30.12.2001.

In partial modification of the Circular instructions cited, the High Court of Andhra Pradesh hereby authorizes all the Prl. District & Sessions Judges to declare a general holiday/local holiday to all or any of the Subordinate Courts in their Unit on the dates of election or Bye-election to the Legislative Assembly Constituencies/Parliamentary Constituencies/Municipal/Local Bodies, and in the event of happening of natural calamities such as floods etc., as the case may be, depending upon the need and exigency, under intimation to the High Court of Andhra Pradesh.

hbay 03/12/09
REGISTRAR (ADMN.)
I/C REGISTRAR GENERAL

To

1. All the Prl. District & Sessions Judges in the State,
2. The Chief Judge, City Civil Court, Hyderabad.
3. The Chief Judge, City Small Causes Court, Hyderabad.
4. The Metropolitan Sessions Judge, Hyderabad.

HIGH COURT OF ANDHRA PRADESH : HYDERABAD

LOC.No. 5996/E1/2001

Dated: 20-12-2001.

CIRCULAR

Sub: Holidays - Declaration of General Holiday/Local Holiday for all the Sub-ordinate Courts in which Bye-Elections to the Legislative Assembly Constituencies / Parliamentary Constituencies - Certain Instructions - Issued.

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Attention of all Unit Heads is invited to the orders of the Government issued from time to time, declaring either a General Holiday or authorising the concerned District Collectors to declare a Local Holiday, in connection with the Bye-Elections to the Legislative Assembly Constituencies or to the Parliamentary Constituencies, for all the Government offices and Educational Institutions where Bye-Elections are going to be held.

In pursuance of the said Government Orders, the High Court is also declaring a General Holiday/Local Holiday for all the Subordinate Courts situated in those constituencies where Bye-Elections are going to be held, as far as possible.

The High Court has examined the said issue and decided that the District Judge concerned shall take a decision in the matter of declaration of Local Holiday to the Subordinate Courts in connection with the Bye-Elections to the Legislative Assembly and to the Parliament, after intimation to the High Court.

Sd/-
REGISTRAR (VIGILANCE)

- To
1. All the District Judges in the State.
 2. The Chief Judge, City Civil Court, Hyderabad.
 3. The Chief Judge, City Small Causes Court, Hyderabad.
 4. The Metropolitan Sessions Judge, Hyderabad.
 5. The Section Officer, Spl. Officer's Section, High Court of A.P. Hyd.
- (Two copies for codification)